

To,

The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi  
E-mail- [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

Ref: 1185/G-156/OA-461/surender/2024

Date: 17.01.2024

Sub: Reply/response on behalf of UPPCB in compliance of the order dated 07.11.2023 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 461 of 2023 Surender Singh and Others Vs State Of U.P.

Sir,

Please refer to the order passed by Hon'ble National Green Tribunal on dated 07.11.2023 in Original Application No. 461 of 2023 Surender Singh and Others Vs State Of U.P. Hon'ble Tribunal in its order dt. 07.11.2023 was pleased to pass the following directions-

*".....5. Reply/response on behalf of UPPCB and Meerut Nagar Nigam be filed within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of image PDF."*

In compliance of the order, the response/reply on behalf of UPPCB is annexed as **annexure – A.**

This is being submitted with the approval of competent authority.

Enclosure- As above

Yours Sincerely

*BK Yadav*  
17/01/24  
(Bhuvan Prakash Yadav)  
Regional Officer  
UPPCB  
Meerut

**Reply/Response On Behalf Of U.P. Pollution Control Board In the matter of Original Application No. 461 Of 2023 Surender Singh and Others Vs state Of U.P. Dated 07.11.2023 Passed By Hon'ble NGT**

Hon'ble NGT has passed an order dated 02.08.2023 in Original Application No. 461 of 2023 in the matter of Surender Singh and others vs State of U.P. The operative portion of the order is as under:-

...."1. The grievance in the present application is regarding running of milk dairy by Rakesh Sharma resident of 476/5 Jagrati Vihar in residential plot No. 45/1. The applicant has submitted that milk dairy is being looked after by employees of Rakesh Sharma who comes in the morning and evening only for sale of milk. The cow dung and other garbage is gathered in the plot and drained with water drawn by submersible pump into municipal drain which remains choked. The garbage is leading to growth of flies and mosquitoes and creating health hazards to residents of the colony. The residents of the colony requested Rakesh Sharma to shift the dairy but he refused.

2. Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

3. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh State Pollution Control Board (UPSPCB) and District Magistrate, Meerut and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponent. The State PCB will be the nodal agency for coordination and compliance.

4. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.....

In compliance of the Hon'ble NGT order dated-02.08.2023 the Response/Reply on behalf of U.P. Pollution Control Board is as follows;

1. A Joint Committee comprising of Uttar Pradesh State Pollution Control Board (UPSPCB) and District Magistrate, Meerut was constituted in compliance to the Hon'ble NGT Order dated-02.08.2023 and the Joint Committee inspected the site on 08.09.2023. During inspection it was found that 02 Milk Cows and 02 She-Calves were kept in the premise of Shri Rakesh Sharma, who is owner of questioned Plot No. 476/5 having area approx. 180 sqm. Fine screen was installed at the discharge point and dung stick making machine was also installed. The owners are making medicated dung stick using mango wood dust, tulsi, lohband & guggul. Front/outer area of plot was found

clean. Jagrati Vihar is approx. 40-45 years old residential colony developed by U.P. Awas & Vikas Parishad.

During inspection the complainant Mr. Surender Singh was also present and he informed that due to cow shed they are suffering from bad smell. The officials of the Municipal Corporation, Meerut informed that Milk cow could be kept for individual purpose and the owner has to obtain required license from Municipal Corporation for the same. However since no licences was being issued by Municipal Corporation for the same, so a fine of Rs 20,000/- was imposed by Municipal Corporation Meerut. The owner of the Cow shed was also directed to close the dairy immediately otherwise onward fine of Rs. 20,000/- per day would be imposed against the dairy owner. The Action Taken Report has already been filed vide Board's letter No. H 02576/C-3/NGT-345/2023, dated-02.11.2023. The copy of the Action Taken Report dated-02.11.2023 is enclosed as **Annexure-I**.

Further Hon'ble Tribunal in its Order Dated 07.11.2023 was pleased to pass the following directions-

" .....5. Reply/response on behalf of UPPCB and Meerut Nagar Nigam be filed within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."

In compliance of the Hon'ble NGT order dated-07.11.2023 the Response/Reply on behalf of U.P. Pollution Control Board is as follows;

1. Central Pollution Control Board has issued directions U/s 18(1)(B) of the Water (Prevention & Control of Pollution Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding Harmonization of Classification of Industrial Sections into Red, Orange, Green and White Category and has annexed the Categorization of Dairy Farm and Gaushala as per the Revised Criteria of Categorization of Industries as Annexure-I of that letter. The copy of the letter is enclosed as **Annexure-II**.
2. As per the Categorization of Dairy Farm and Gaushala, Stand alone or isolated Dairy Farm, having 15 animals and above shall obtain CTE/CTO under Orange Category.
3. It is submitted that this activity of alleged opponent is not covered under Consent mechanism of U.P. Pollution Control Board

*PR*  
Regional Officer  
UPPCB  
Meerut



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 402576/सी-3/ NGT. 345/2023 दिनांक: 2/11/2023

To,  
The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi  
E-mail- judicial-ngt@gov.in

Sub: Report of The Joint Committee Inspection Report in compliance of the order dated- 02.08.2023 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 461 of 2023 Surender Singh & Ors. Versus State of U.P.

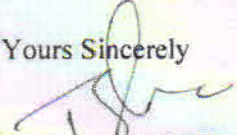
Sir,

In compliance of the order dated- 02.08.2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 461 of 2023 Surender Singh & Ors. Versus State of U.P. The inspection of Joint Committee conduct on 08.09.2023. The Joint Committee Inspection Report is annexed as **Annexure-A**.

The Municipal Corporation, Meerut vide letter dated-27.10.2023 has directed Sanitary and Food Inspector, Meerut to take Legal Action against the Shri Rakesh Sharma,, R/o 476/5 Jagriti Vihar, Meerut. The copy of this letter is annexed as **Annexure-B** herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

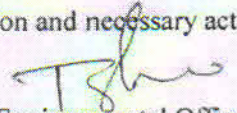
Enclosure- As above

Yours Sincerely

  
Chief Environmental Officer,  
Circle-3

Copy to:

1. District Magistrate, Meerut.
2. Shri Pradeep Mishra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for necessary action please.
3. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.
4. Regional Officer, U.P. Pollution Control Board, Meerut for information and necessary action.

  
Chief Environmental Officer,  
Circle-3

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2.	<b>Annexure-1</b>	06
3.	The Municipal Corporation, Meerut vide letter dated-27.10.2023 has directed Sanitory and Food Inspector, Meerut to take Legal Action against the Shri Rakesh Sharma,, R/o 476/5 Jagriti Vihar, Meerut. The copy of this letter is annexed as <b>Annexure-B</b>	07

Amexure - A

**REPORT IN COMPLIANCE TO HON'BLE NGT ORDER DATED 02.08.2023 IN THE ORIGINAL APPLICATION NO. 461 OF 2023 IN THE MATTER OF SURENDER SINGH AND OTHERS VS STATE OF U.P.**

**Background-**

Hon'ble NGT in its Order Dated 02.08.2023 Original Application No. 461 of 2023 in the matter of Surender Singh and others vs State of U.P., which is registered on the basis of letter petition filed complainant Surender Singh and other residents of Jagriti Vihar, Meerut through post, directed as below-

...." 1. *The grievance in the present application is regarding running of milk dairy by Rakesh Sharma resident of 476/5 Jagrati Vihar in residential plot No. 45/1. The applicant has submitted that milk dairy is being looked after by employees of Rakesh Sharma who comes in the morning and evening only for sale of milk. The cow dung and other garbage is gathered in the plot and drained with water drawn by submersible pump into municipal drain which remains choked. The garbage is leading to growth of flies and mosquitoes and creating health hazards to residents of the colony. The residents of the colony requested Rakesh Sharma to shift the dairy but he refused.*

2. *Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.*

3. *In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh State Pollution Control Board (UPSPCB) and District Magistrate, Meerut and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponent. The State PCB will be the nodal agency for coordination and compliance.*

4. *Factual and Action taken Report may be submitted within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

5. *We also consider it appropriate to seek response from Rakesh Sharma resident of 476/5 Jagrati Vihar, Meerut, Uttar Pradesh. The Registry is directed to issue notice to the Project Proponent requiring him to file his response to the averments made in the application by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

6. *List for further consideration on 07.11.2023.*

7. *A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the UPSPCB and District Magistrate, Meerut by e-mail for requisite compliance."....*

Inspection of site and findings-

Inspection of site was carried out on 08.09.2023. During inspection Shri Surya Manya S/o Shri Rakesh Sharma present at the time of inspection. He told that his father Shri Rakesh Sharma is owner of questioned Plot No. 476/5 having area approx. 180sqm. At the time of inspection 02 Milk Cows and 02 She-Calves were kept in the premises. Fine screen found installed at the discharge point. A dung stick making machine is also installed. The owners are making medicated dung stick using mango wood dust, tulsi, lohband & guggul and distributing it to free of cost. Front/outer area of plot was found clean. Jagrati Vihar is approx. 40-45 years old residential colony developed by U.P. Awas & Vikas Parishad.

During inspection adjacent resident/complainant Mr. Surender Singh told that due to cow husbandry they are suffering from bad smell. Officials of the Municipal Corporation, Meerut informed that Milk cow could be kept for individual purpose it is provisioned that individual should obtain required license from Municipal Corporation after obtaining the required license from Municipal Corporation. However it is also informed that presently licences for cattle are not being issued by Municipal Corporation. However Municipal Corporation Meerut has imposed a fine of Rs. 20,000/- with the direction to close the dairy immediately otherwise fine of Rs.








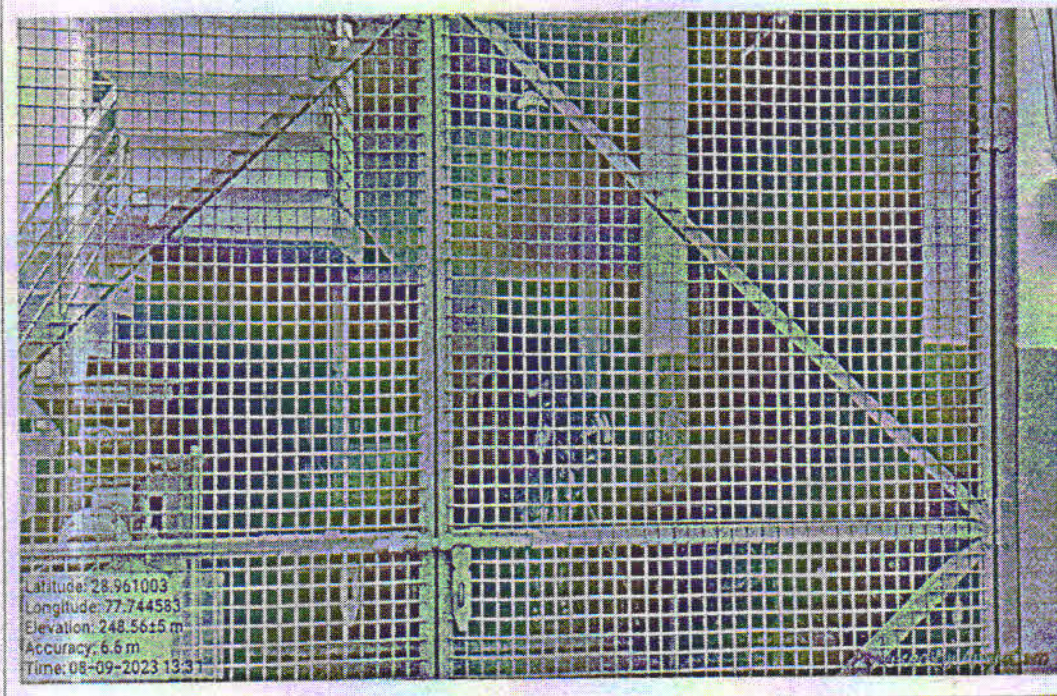


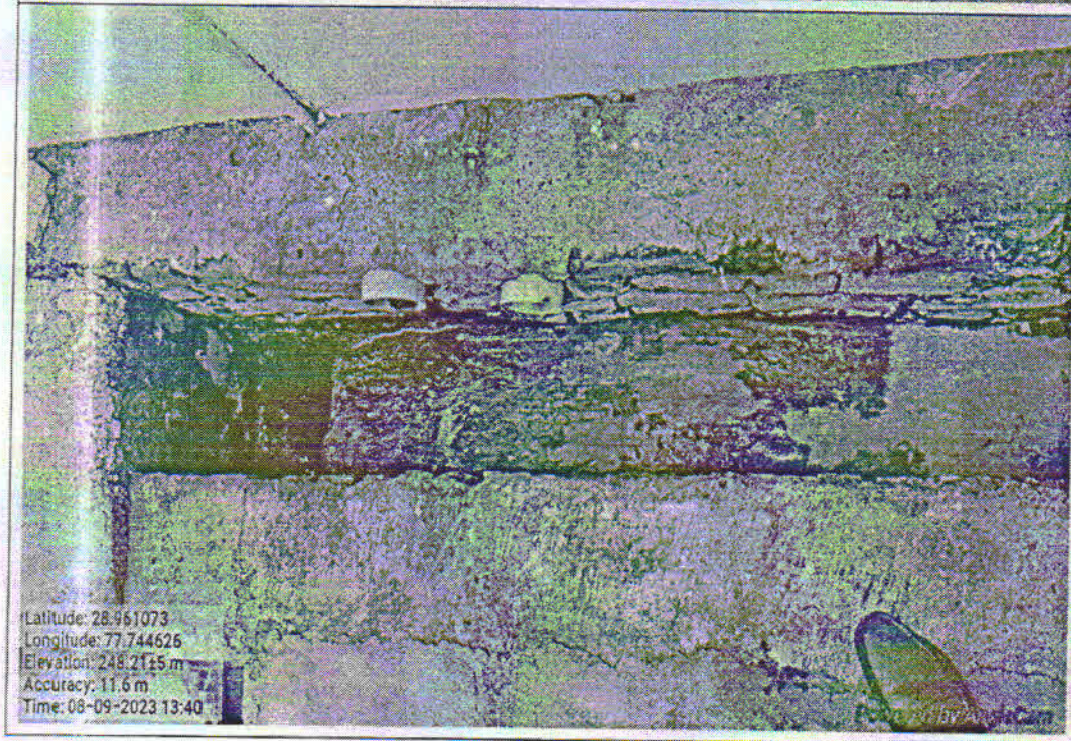
20,000/- per day would be imposed against the dairy owner. The notice is annexed as Annexure-1 notice vide dated 25.08.2023 against Shri Rakesh Sharma resident of 476/5, Jagriti Vihar, Meerut in compliance of order dated 22.09.2015 passed by Hon'ble National Green Tribunal in O.A. No. 138/2015 Krishnapal versus Union of India and Ors.

Copy of photographs taken during inspection are attached.

Joint report in the compliance of order passed by Hon'ble National Green Tribunal in the matter is for kind consideration.

Amit Kumar Singh, Additional District Magistrate, Administration District - Meerut	
Dr. Harpal Singh, Veterinary Office/Nagar Swasthya Adhikari Municipal Corporation, Meerut	
Yogesh Kumar Mishra, Assistant Environment Engineer U.P. Pollution Control Board, Meerut	







## कार्यालय नगर निगम, मेरठ

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नाम.....

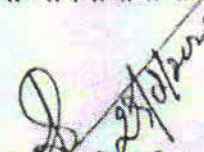
पता.....

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विषय: मा० राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ०ए० संख्या-138/205 कृष्णपाल बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 22-09-2015 का अनुपालन न किये जाने के सम्बन्ध में।

दिनांक 25/8/2023 को पूर्वाहन/अपराहन 9:00 बजे क्षेत्र के दौरान नगर निगम सीमान्तगत 45/1 अतिरिक्त नगर (22114, 8 लाइनें) (स्थल का नाम) पर आप द्वारा अवैध रूप से प्रैसों/गायों की डेयरी संचालित की जा रही है, जिससे अत्यधिक गन्दगी एवं प्रदूषण व्याप्त हो रहा है तथा डेरियों से निकलने वाले गोबर को भी नाले/नालियों में डालकर नाले/नाली का प्रवाह बाधित किया जा रहा है एवं गन्दगी, दुर्गन्धिक पदार्थ बहाते हुए अपदूषण किया जा रहा है। जिसके कारण मा० राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ०ए० संख्या 138/2015 कृष्णपाल बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 22-09-2015 के अनुपालन में आप पर रुपये 20,000.00 का अर्थदण्ड आरोपित किया जाता है तथा आपको निर्देशित किया जाता है कि उपरोक्त धनराशि निगम कोष में एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें, अन्यथा उक्त धनराशि की वसूली भू-राजस्व के बकाया की भांति की जायेगी।

यह भी निर्देशित किया जाता है कि आप प्रश्नगत स्थल पर डेयरी का संचालन तत्काल प्रभाव से बंद कर दें, अन्यथा रुपये 20,000.00 प्रतिदिन के हिसाब से अर्थदण्ड आरोपित किया जायेगा तथा संगत आपराधिक धाराओं में नियमानुसार कार्यवाही भी की जायेगी।

  
नगर स्वास्थ्य अधिकारी/  
सफाई एवं खाद्य निरीक्षक,  
नगर निगम, मेरठ।

Annexure-B



## कार्यालय नगर निगम, मेरठ



पत्रांक- 845 /प्र0न0स्वा0अधि0-न0नि0मे0/2023

दिनांक- 27/10/23

श्री अजयशील

सफाई एवं खाद्य निरीक्षक

मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ0ए0 संख्या-138/205 कृष्णपाल बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 22.09.2015 का अनुपालन न किये जाने के सम्बन्ध में आपके द्वारा दिनांक 29.08.2023 को श्री राकेश शर्मा निवासी 476/5 जाग्रति विहार मेरठ को एक पत्र जारी किया गया था।

अतः आप को पुनः आदेशित किया जाता है कि माननीय राष्ट्रीय हरित न्यायाधिकरण के आदेशों का अनुपालन सुनिश्चित कराने के लिए श्री राकेश शर्मा निवासी 476/5 जाग्रति विहार मेरठ के विरुद्ध विधिक कार्यवाही करना सुनिश्चित करें।

*[Signature]*  
27/10/2023  
प्रभारी नगर स्वास्थ्य अधिकारी  
नगर निगम मेरठ।

प्रतिलिपि:-

1. नगर आयुक्त महोदय की सेवा में सादर अवलोकनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड जनपद मेरठ।

प्रभारी नगर स्वास्थ्य अधिकारी  
नगर निगम मेरठ।

761

-7-



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

**SPEED POST**

B-29016/ROGW/IPC-VI/2020-21/

2371-2413

July 10, 2020

To

~~The Chairman  
SPCB/PCC  
(As per the list)~~

**SUB: DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS INTO RED, ORANGE, GREEN AND WHITE CATEGORY.**

**WHEREAS**, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the function of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the States/ Union Territory and to secure the execution thereof; and

**WHEREAS**, under Section 16 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs / PCCs; and

**WHEREAS**, CPCB has categorized 242 industrial sectors into red, orange, green & white category and directed all SPCBs/PCCs on 07.03.2016 for its adoption and implementation. The SPCBs/PCCs were also directed that addition of any new or left-over industrial sectors and their categorization which is not listed in the categorization done by CPCB, shall be done by a committee at the level of concerned SPCB/PCC, in accordance with the revised criteria and guidelines of CPCB; and

**WHEREAS**, a need was felt to categorize some industrial sectors on PAN-India level and to resolve anomalies in categorization, if any. Accordingly, CPCB through Office Order No. B-29012/IPC-VI/2019-20, dated 17.02.2020, constituted a Committee to deal with the matter related to categorization of industrial sectors under red/orange/green/white category; and

**WHEREAS**, CPCB categorized - (i) Scrapping Centre (ii) Used Cooking Oil Collection Centre (iii) Compressed/Refined Bio-gas production from bio-degradable waste & (iv) Railway Stations, and through directions dated 30.04.2020, issued u/s 18(1)(b) of the Water Act, 1974 and Air Act, 1981, directed all SPCBs/PCCs for its adoption; and

**WHEREAS**, The Hon'ble NGT in the matter of O.A. No. 46/2018 (Nuggehalli Jayasimha v/s Government of NCT of Delhi), vide order dated 24.01.2020 directed CPCB that-

*"...Thus, the guidelines prepared by the CPCB need to be revised by specifying that State Boards/Committees must enforce 'consent mechanism' and, in particular, follow an appropriate siting policy in the light of the carrying capacity of the area for commercial dairy activities, having potential for air and water pollution. Dairy activities have been categorized as 'Orange' category as per the laid down guidelines..."*

**WHEREAS**, in compliance of the directions of Hon'ble NGT, the meetings of the Committee on categorization of industrial sectors, were held on 29.05.2020 and 15.06.2020, through video conferencing, to categorize Dairy Farms and Gaushalas. During the meetings, committee categorized Dairy Farm and Gaushala under Orange and Green category, respectively. The details regarding categorization are given at **Annexure-I**.

**NOW THEREFORE**, in view of the above and exercising the powers conferred to Chairman, Central Pollution Control Board under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974, and 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981, all the SPCBs/PCCs are directed to adopt and implement the categorization of Dairy Farm and Gaushala, as finalized by CPCB.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the action taken report (ATR) in compliance of these directions to CPCB within 15 days from the receipt of directions.

  
(Shiv Das Meena)  
Chairman

**Copy to:**

1 The Joint Secretary (CP Division)  
Ministry of Environment, Forests & Climate Change  
Indira Paryavaran Bhawan  
3<sup>rd</sup> Floor, Prithivi, Aliganj, Jor Bagh Road  
New Delhi -110 003

2 All Regional Directors, CPCB

3 DH, IT

: with a request to upload  
the copy of Directions on  
CPCB website

  
(Prashant Gargava)  
Member Secretary

## Address List of SPCBs/PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayawada- 520010 Andhra Pradesh	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun – 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati – 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board PariveshBhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board ParyavasBhawan, North Block Sector-19 NayaRaipur – 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Dempo Tower, EDC Plaza, 1 <sup>st</sup> floor Patto Plaza, Panaji, Goa – 403001
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109
9.	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla – 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex Gladni, Narwal, transport Nagar, Jammu-180004 Jammu and Kashmir
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4 <sup>th</sup> & 5 <sup>th</sup> floors, Church Street, Bangalore – 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram – 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 <sup>rd</sup> & 4 <sup>th</sup> floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022 Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizwal Mizoram- 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board ParibeshBhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – 751012. Odisha

21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001. Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur – 302004. Rajasthan
23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok, Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032. Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board ParyavaranBhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018. Telangana	26.	The Member Secretary Tripura State Pollution Control Board PariveshBhawan, Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006. Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001. Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board Building.No. TC-12V VibhutiKhand, Gomti Nagar, Lucknow– 226010. Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board ParibeshBhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091. West Bengal		
30.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 Andaman & Nicobar	31.	The Member Secretary Chandigarh Pollution Control Committee ParyavaranBhawan Madhya Marg, Sector - 19 B, Chandigarh – 160019. Chandigarh
32.	The Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee Office of the Deputy Conservator of Forests Moti Daman, Daman – 396220. Daman & Diu	33.	The Member Secretary Delhi Pollution Control Committee 4 <sup>th</sup> floor, ISBT Building, Kashmeri Gate, Delhi - 110006. Delhi
34.	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati – 682555. Lakshadweep	35.	The Member Secretary Puducherry Pollution Control Committee Department of Science, Technology & Environment Housing Board Complex, 3 <sup>rd</sup> floor, Anna Nagar, Pondichery – 600 005

Annexure-ICategorization of Dairy Farm and Gausghala as per the Revised Criteria of Categorization of Industries

Sl. No.	Sl. No. (as per CPCB Document)	Industry Sector	W1	W2	W	A1	A2	A	H	Pollution Index (PI)	Category	Remarks
1.	87	Dairy Farm	25	--	25	10	--	10	--	43.75	Orange	<p>i. This categorization is applicable to dairy farm where milching animals (cows/buffalos) are housed to produce milk for distribution and supply to milk processing plants.</p> <p>ii. Wastewater is generated from floor washing, urinal output and bathing/washing of animals. Wastewater contains high organic matter, however, it is non-toxic and easily biodegradable.</p> <p>iii. Odour is generated due to dung and wastewater.</p> <p>iv. Stand-alone or isolated dairy farm, having 15 animals &amp; above, shall obtain CTE/CTO under "Orange category".</p> <p>v. Dairy farm in colonies/clusters should obtain CTE/CTO under "Orange category".</p> <p>vi. All dairy farms shall follow the "Guidelines for Environmental Management of Dairy Farms and Gausghalas" issued by CPCB.</p>

Sl. No.	Sl. No. (as per CPCB Document)	Non-Industrial Operations (Activities/ Facilities/ Infrastructure/ Services)	W1	W2	W	A1	A2	A	H	Pollution Index (PI)	Category	Remarks
2.	65	Gaushalas	20	--	20	10	--	10	--	37.5	Green	<p>i. This categorization is applicable to Gaushala where weak, sick, injured, handicapped and abandoned homeless cattle/cows are housed for rehabilitation.</p> <p>ii. Wastewater is generated from floor washing, urine output and occasional bathing of animals. Wastewater contains organic matter, however, it is non-toxic and easily biodegradable.</p> <p>iii. Odour is generated due to dung and wastewater.</p> <p>iv. All Gaushalas shall follow the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB.</p> <p>v. In case, overall wastewater generation is 100 KLD or more, the gaushala will be categorized in "Orange category" with PI = 50</p>